

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

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MA 558/97 in CP 45/97 in OA 457/97

DATE OF ORDER : 20-06-1997.

Between :-

K.Sita Ramudu

.. Petitioner/  
Applicant

And

1. Sri Lokenadam,  
Enquiry Officer,  
cum-working as Asst. Supdt. of  
Post Offices, Mangalagiri Sub-Dn,  
Guntur Dn.

.. Contemnor/  
Respondent

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Counsel for the Applicant : Shri Krishna Devan

Counsel for the Respondents : Shri V. Vinod Kumar, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Jas

... 2.

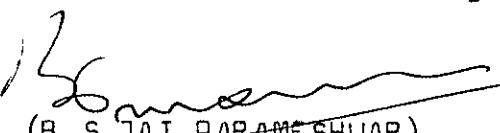
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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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In the order of this Tribunal dt.28-4-97, the respondents were directed to issue the notice indicating the date of next enquiry after disposal of the OA through the applicant so that the applicant will ensure the presence of the assisting government servant on the next date of enquiry, which is to be conducted after 28-4-97. The learned counsel for the respondents is not able to say immediately whether a notice was issued and was handed over to the applicant for serving it on the assisting government servant. In view of the above, further proceedings in regard to the enquiry are stayed till the next date of hearing. On the next date of hearing, the respondents will show the documents whether the date of the enquiry was informed to the assisting government servant through the applicant. ~~a copy of the notice indicating next date of enquiry.~~

2. M.A. ordered accordingly. No costs.

  
(B.S.JAI PARAMESHWAR)

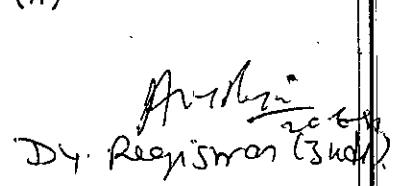
Member (J)

20.6.97

  
(R.RANGARAJAN)

Member (A)

Dated: 20th June, 1997.  
Dictated in Open Court.

  
D.Y. Registration (3401)

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